

FIR No. 636/2019
PS Nihal Vihar
U/s 307/34 IPC & 25/27 Arms Act
State Vs. Rahul Sharma @ Mota

24.09.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh. Amandeep Maini, Ld. Counsel for the
applicant/accused through VC.

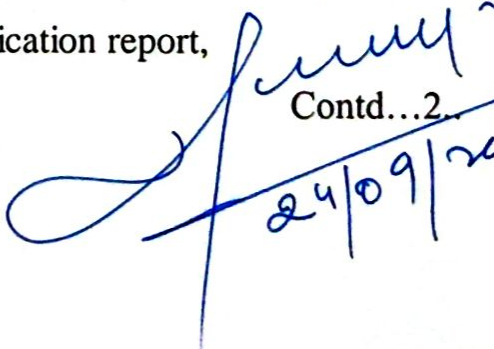
This application as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Reply to the above application already received on the last date of hearing alongwith previous involvement report.

Verification report regarding medical documents of Sh. Harish Chand, father of the applicant/accused is received on behalf of SI Amit Nara, PS Nihal Vihar.

Ld. Counsel for the applicant/accused submits that the present application has been filed on the medical ground of father of the applicant/accused as the father of the applicant/accused is unwell.

However, in the verification report of medical documents of Sh. Harish Chand, father of the applicant/accused as filed by SI Amit Nara, it is mentioned that patient did not require any hospitalization and special care. Alongwith the verification report,

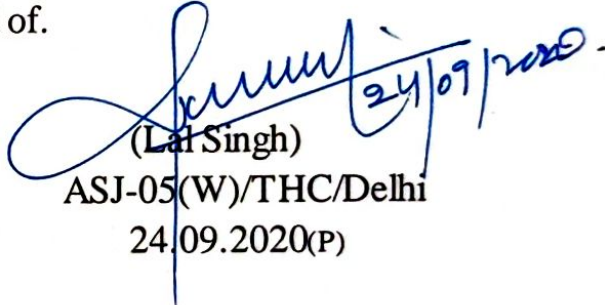

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24/09/2020

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the medical prescription of Harish Chand, father of the applicant/accused is also annexed, in which also, the doctor has reported that the patient did not require any hospitalization and special care.

Since there is specific report of the doctor that patient/father of the applicant/accused namely Harish Chand did not require any hospitalization and special care and hence, no ground for grant of interim bail on the medical ground of father of the applicant/accused is made out. Accordingly, the present application deserves to be dismissed and same is dismissed.

The application is disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.09.2020(P)

FIR No. 636/2019
PS Nihal Vihar
State Vs. Narender Sharma @ Akhtar

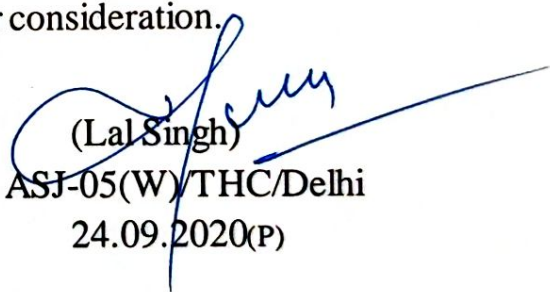
24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

This supplementary charge-sheet has been marked to this Court vide order dt. 21.09.2020 of Id. District & Sessions Judge, West for today.

Put up on 26.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.09.2020(P)

Case No. 57810/2016
FIR No. 882/2015
PS Nihal Vihar
State Vs. Parveen & others

24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

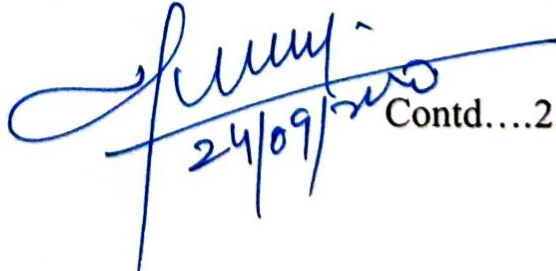
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Dr. A.P.Singh, Ld. Counsel for the accused Anil and Manish through VC.
None for other accused persons.
Accused Anil is stated to be on interim bail, however, today he is absent.

Matter is at the stage of final arguments.

Ld. Counsel for accused Anil submits that accused Anil is on interim bail, however, today he could not join the proceedings through VC and hence, he may be exempted from personal appearance through VC for today.

At the oral request of Id. Counsel for accused, accused Anil is exempted from personal appearance through VC, only for today.

Perusal of the file shows that before lock-down accused persons were in J.C.


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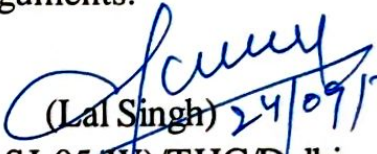
Ld. Counsel for accused Anil and Manish submits that he has already filed written submissions on behalf of accused Anil and Manish.

None appeared for other accused persons despite of notice directed to be issued to respective counsels for other accused persons.

Therefore, issue fresh notices to respective counsels for other accused persons for the next date of hearing i.e. 21.10.2020.

Notice be issued to the concerned Jail Supdt. to produce the accused persons through VC on the next date of hearing.

Put up on 21.10.2020 for final arguments.


(Lal Singh) 24/09/2020
ASJ-05(W)/THC/Delhi
24.09.2020(P)

CA No. 233/2018

Jaswant Singh Vs. M/s Satyam Finlease Pvt. Ltd.

24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present: None for the Appellant.

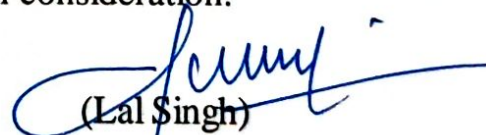
Sh. Sunil Batra, Director/AR of the respondent company through VC.

This matter was settled in the Mediation Cell, Tis Hazari Court between the parties.

Sh. Sunil Batra, Director/AR of the respondent company submits that the appellant has not made payment in accordance with the mediation settlement and hence, the appellant has defaulted with the payment.

In view of the above, issue notice to the appellant, returnable for 16.10.2020.

Put up on 16.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.09.2020(P)

CA No. 232/2018

Satvinder Singh Vs. M/s Satyam Finlease Pvt. Ltd.

24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.


Present : None for the Appellant.
Sh. Sunil Batra, Director/AR of the respondent company through VC.

This matter was settled in the Mediation Cell, Tis Hazari Court between the parties.

Sh. Sunil Batra, Director/AR of the respondent company submits that the appellant has not made payment in accordance with the mediation settlement and hence, the appellant has defaulted with the payment.

In view of the above, issue notice to the appellant, returnable for 16.10.2020.

Put up on 16.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.09.2020(P)

CR No. 263/2019

Alowk Rustogi Vs. Jagjit Singh

24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioner.
None for the Respondent.


Matter is at the stage of clarification/arguments.

None appeared for the parties.

It is already 12:30 PM.

Therefore, issue notice to the Petitioner and respondent as well as their respective counsels for the next date of hearing i.e. 03.11.2020.

Put up on 03.11.2020 for clarification/arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.09.2020(P)

Case No. 748/2019
FIR No. 397/2019
PS Moti Nagar
State Vs. Brijesh

24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.
Sh. Faiz Ahmed, Id. Counsel for the complainant
alongwith complainant in person through VC.

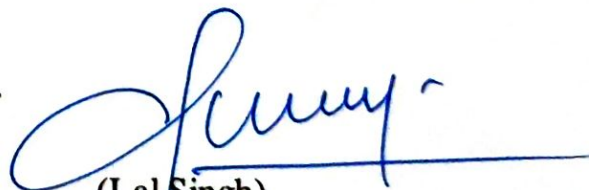
Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, accused was in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 04.12.2020.

Put up on 04.12.2020 for P.E.



(Lal Singh)

ASJ-05(W)/THC/Delhi

24.09.2020(P)

Case No. 623/2017
FIR No. 310/2017
PS Nangloi
State Vs. Sidhu Ram & Another

24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz/DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Shamsul Haque, Ld. Counsel for the accused Sidhu Ram through VC.
None for other accused namely Pushpender Kumar.

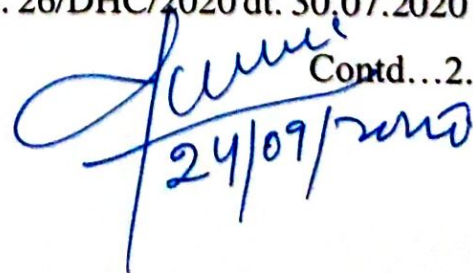
Matter is at the stage of P.E.

Perusal of the file shows that both the accused are on bail in this case, however, they have not joined the proceedings through VC.

At the oral request of Id. Counsel for accused Sidhu Ram, accused Sidhu Ram is exempted from personal appearance through VC, only for today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused Pushpender Kumar for non-joining the proceedings through VC, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of

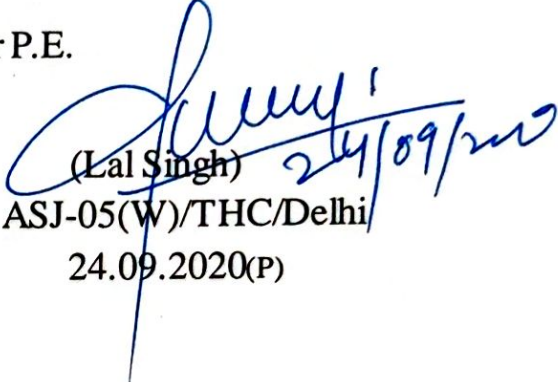

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the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 04.12.2020.

Put up on 04.12.2020 for P.E.


(Lal Singh) 24/09/20
ASJ-05(W)/THC/Delhi
24.09.2020(P)

Case No. 57953/2016
FIR No. 864/2015
PS Tilak Nagar
State Vs. Radhey Shyam & another

24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz/DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

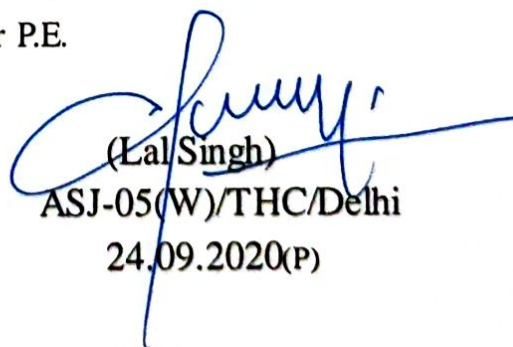
Perusal of the file shows that both the accused persons are on bail in this case, however, they have not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against both the accused persons for non-joining the proceedings through VC, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 04.12.2020.

Put up on 04.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.09.2020(P)

Case No. 57381/2016
FIR No. 197/2015
PS Khyala
State Vs. Sohan Singh @ Sanni

24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, accused was in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 04.12.2020.

Put up on 04.12.2020 for P.E.


(Lal Singh)

ASJ-05(W)/THC/Delhi

24.09.2020(P)

Case No. 452/2019
FIR No. 45/2019
PS Moti Nagar
State Vs. Kamal Malik & others
24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz/DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Praveen Singh, Id. Counsel for the accused Deepak, Joginder and Amitesh Choubey through VC.
None for other accused persons.

Perusal of the file shows that all the accused persons were in J.C. except accused Ravi Kumar before lock-down.

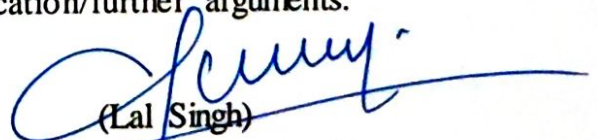
Perusal of the file further shows that before lock-down, this matter was at the stage of order on Charge, however, order could not be passed.

Further, some more clarification is required in this case. Therefore, issue notice to the IO of the case, returnable for 12.10.2020.

At this stage, Sh. Praveen Singh, Advocate submits that he will intimate about the next date of hearing to Id. Counsels for other accused persons.

Notice be issued to the concerned Jail Supdt. to produce the accused persons through VC on the next date of hearing.

Put up on 12.10.2020 for clarification/further arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.09.2020(P)

Case No. 781/2018
FIR No. 85/2018
PS Khyala
State Vs. Vishal @ Karan & Another

24.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz/DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Zia Afroz, Ld. Counsel for both the accused persons through VC.
Both the accused persons are absent.

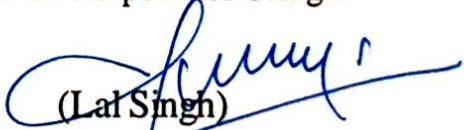
Matter is at the stage of arguments on the point of Charge.

Perusal of the file shows that in this case, both the accused persons are on bail. However, at the oral request of Id. Counsel for the accused persons, both the accused persons are exempted from personal appearance through VC, only for today.

At this stage, Id. Counsel for accused persons submits that he is not prepared for arguments and he is seeking one more opportunity for arguments on Charge.

In view of above, matter is adjourned for 04.12.2020.

Put up on 04.12.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.09.2020(P)

CR No. 466/2019

Sh. Rajender Singh Vs. State of NCT of Delhi & Anr.

24.09.2020


Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz/DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present: Sh. Ajay Fatyal, Id. Counsel for the Petitioner through VC.
Sh.M.A.Khan, Id. Addl. PP for the State/R-1 through VC.
None for respondent no.2.

Perusal of the file shows that before lock-down, respondent no.2 was served however, respondent no.2 did not appear on 11.02.2020 and therefore, fresh notice was directed to be issued on 11.02.2020 for 03.04.2020.

Therefore, in view of the above, issue fresh notice to respondent no.2, returnable for 04.12.2020.

Put up on 04.12.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.09.2020(P)